

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3142
ANSWERED ON:15.03.2013
GRANITE MARKETING FACILITIES
Siricilla Shri Rajaiah

Will the Minister of MINES be pleased to state:

- (a) whether the Government has taken note of the lack of granite marketing facilities in the country in respect of its export to various countries;
- (b) if so, the details thereof, State/UT-wise particularly from Andhra Pradesh; and
- (c) the remedial steps being taken by the Government in this regard?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) to (c): Granite is a minor mineral defined under Section 3(e) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) and as per Section 15 of the MMDR Act, 1957, all powers to make rules and grant mineral concessions for minor minerals have been given to the concerned State Government. However, the Central Government has notified the Granite Conservation and Development Rules, 1999 on 1st June, 1999 to conserve the granite resources and to prescribe a uniform framework with regard to systematic and scientific exploitation of granite through out the country.

Provision of marketing facilities in the country is essentially undertaken by the various State Governments, both for domestic marketing as well as for export. As a support of development of infrastructure, Government has a scheme called Assistance to States for Development of Export Infrastructure and Allied Activities (ASIDE) in which financial assistance is provided for development of infrastructure facilities for marketing for export of all commodities, including granite.